

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

IN THE MATTER OF:

(CAA)-399(PB)/2017

Hometrail Estate Pvt. Ltd.

.... Applicant/petitioner

And

Hometrail Builtech Pvt. Ltd.

.... Respondent

Order under Section 230-232 of the Companies Act

Coram:

Order delivered on 26.04 .2018

**Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)**

For the Applicant/petitioner: Mr. D.K. Malhotra, Mr. Rajesh Kr. Malhotra,
Advs.

For the RD(NR) Mr. C. Balooni, Co. Prosecutor

For the O.L. Mr. Amish Tandon, Mr. Rohit Saroj, Advs.

ORDER

On the request made on behalf of learned Counsel for the petitioner, hearing is deferred to 23rd May, 2018.

Sd/-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**

26.04.2018
V.Sethi

Sd/-

**(Dr. DEEPTI MUKESH)
HON'BLE MEMBER (JUDICIAL)**